

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) and (b). The Government of India in the Ministry of Agriculture have set up a Standing Advisory Committee consisting of eminent persons representing the interests of farmers to assist and advise the Government on a continuing basis in the matter of formulation and implementation of the agriculture policy. The Ministry of Agriculture would regularly interact with the Committee and seek its views on important matters of policy such as the development strategy for agricultural sector including such activities as Animal Husbandry, Fisheries, Horticulture etc., availability of various inputs including credit, supportive services like prices, marketing, warehousing, and such other facilities which have a vital bearing in agricultural development.

#### **Linkage between Railway Tariffs and Cost of Road Transportation**

10275. SHRI KAILASH MEGHWAL: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether Government have established any linkage between the railway tariffs and the cost of road transportation;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRISHNAN): (a) to (c). The information is being collected and will be laid on the Table of the House.

[*Translation*]

#### **Amendment to IPC to Classify, Culpable Homicide**

10276. SHRISHEO SHARAN VARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to amend the Indian Penal Code so as to classify culpable homicide amounting to murder in two categories; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) and (b). Section 302 of the Indian Penal Code provides that whoever commits murder shall be punished with death or imprisonment for life.

Clause 125 of the Indian Penal Code (Amendment) Bill, 1978, which was passed by the Rajya Sabha in 1978 but which lapsed on the dissolution of the Lok Sabha in 1979, sought to provide that murder would be punishable with imprisonment for life, except that when murder is committed in certain specified circumstances it would be punishable with death or imprisonment for life.

The provision will be kept in view while comprehensive amendments to the Indian Penal Code are considered.

#### **Persons Killed due to Mistaken Identity in Kashmir**

10277. SHRI TEJ NARAYAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of innocent people killed in Kashmir by security forces due to mistaken identity during 1989-90;

(b) whether Government propose to provide any relief to the next of kin of those killed in this manner; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) to (c). Facts are being collected and will be laid on the Table of the House.